

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Original Application No. 102/2019

In the matter of:

Ashish Kumar Dixit

Applicant(s)

Vs.

State of Uttar Pradesh & Ors.

Respondent(s)

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(V. P. Yadav)

Scientist-E

Central Pollution Control Board,

Parivesh Bhawan, East Arjun

Nagar,

Delhi- 110032

Date: 08.02.2021

Place: Delhi

Compliance Report by CPCB in compliance of the Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 24.07.2020 in O. A. No. 102/2019 in the matter of Ashish Kumar Dixit Vs. State of Uttar Pradesh & Ors.

1. Background

The Hon'ble National Green Tribunal, Principal Bench, New Delhi in its order dated 24.07.2020 in O. A. No. 102/2019 in the matter of Ashish Kumar Dixit Vs. State of Uttar Pradesh & Ors. has passed the following directions for CPCB, the same is reproduced below:

“.....5.....The CPCB may oversee preparation of such action plan in the light of earlier orders of this Tribunal. The Chairman and Member Secretary may have a meeting (physical or online) with Chairman and Member Secretary of the State PCB within one month. Plan may be finalized, with the approval of CPCB, within two months. All other State PCBs and PCCs may also prepare similar action plans for restoration of environment and implementation of District Environment Plans, in coordination with CPCB. CPCB may also prepare such plan for utilization of funds available with it. CPCB may file compliance report to this effect within four months.....”.

*A copy of the Hon'ble NGT order dated 24.07.2020 is annexed at **Annexure-I**.*

2. Status on Action Plans for Utilization of EC funds available with SPCBs/PCCs:

The details on action taken and status on compliance vis-a-vis directions issued by the Hon'ble NGT is as below:

A. Directions in para 5: *.....The Chairman and Member Secretary may have a meeting (physical or online) with Chairman and Member Secretary of the State PCB within one month. Plan may be finalized, with the approval of CPCB, within two months. All other State PCBs and PCCs may also prepare similar action plans for restoration of environment, in coordination with CPCB.*

Action taken/status:

In compliance to the aforesaid Hon'ble NGT order dated 24.07.2020, CPCB has constituted a Committee under the Chairmanship of Member Secretary, CPCB for approving the Project Proposals received from with State Pollution Control Boards/Pollution Control Committee (SPCBs/PCCs). Accordingly, CPCB has invited project proposals from SPCBs/PCCs for consideration. Status of the proposals received from SPCBs/PCCs is given below:

- (i) Action Plans have been received from 19 SPCBs/PCCs namely, Andaman & Nicobar, Andhra Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Himachal Pradesh, Jammu & Kashmir, Kerala, Meghalaya, Mizoram, Nagaland, Pondicherry, Sikkim, Tamil Nadu, Gujarat, Madhya Pradesh, and Rajasthan were reviewed. Out of which, Action Plan of UPPCB with an estimated outlay of Rs. 20.04 cr. was found in order and approved accordingly. Details of EC fund available with said SPCBs/PCCs is annexed as **Annexure-II**.

The Committee made following observations in case of remaining Action Plans:

- a) Require more clarity in terms of priority areas for the State with defined objectives, expected outcome, budgetary requirement, and timelines;
- b) There is repetition of projects proposals in Action Plans submitted by SPCBs/PCCs, and
- c) SPCBs/PCCs not having sufficient funds also submitted their Action Plans.

It was also decided that a meeting may be convened with all SPCBs/PCCs to clarify the above observations and to guide SPCBs/PCCs in formulation of Action Plans.

- (ii) CPCB convened a meeting through VC on 15.01.2021 under the Chairmanship of Member Secretary, CPCB with SPCBs/PCCs to discuss the Utilization of Consent/Environmental Compensation (EC) Funds available with them. The meeting was attended by 19 SPCBs, 05 PCCs and dealing officials of CPCB. During the meeting also discussed about Hon'ble NGT order dated 21.08.2020 in O.A. No. 681/2018 in the matter of *News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15"* as passed an order regarding utilization of Consent & EC Fund in detail. Following were highlighted:

- a) SPCBs/PCCs shall provide the Annual collection of Consent and Environmental Compensation (EC) Funds to CPCB;
- b) SPCBs/PCCs shall clearly specify the availability of Consent and EC Funds for execution of Action plans;
- c) Action Plans for utilization of Consent and EC Funds shall be as per the Template provided by the Hon'ble NGT addressing the priority issues of SPCBs;
- d) State Level Committee shall be constituted for approval of action plans before submitting to CPCB; and
- e) Monitoring mechanism may be developed for execution of action plans by SPCBs/PCCs.

Issues were deliberated in detail and following were agreed upon:

- a) SPCBs/PCCs will prepare Action Plans in line with orders of Hon'ble NGT, state specific requirements & priorities and effective utilization of funds; and
- b) SPCBs/PCCs shall submit the Action Plans for utilization of Consent and EC Funds before 31st January, 2021 to CPCB. The Action Plans will be placed before the Committee for approval during first week of February, 2021.

(iii) It is submitted that the remaining 18 Action Plans received from SPCBs/PCCs will be reviewed in forthcoming Committee meeting for approval.

B. Directions in para 5: *“All other State PCBs and PCCs may also prepare similar action plans for **implementation of District Environment Plans**, in coordination with CPCB.....”*

Action taken/status:

It is submitted that CPCB has filed *Status Report on preparation of District Environment Plan (DEP)* in compliance to the Hon'ble NGT order dated 19.03.2020 in O.A. No. 360/2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors. A copy of the **Status Report** is annexed as **Annexure-III** for kind reference.

C. Directions in para 5: “CPCB may also prepare such plan for utilization of funds available with it.”

Action taken/status: CPCB’s New Proposals for utilization of EC Fund:

In compliance to the aforesaid directions of Hon’ble NGT, CPCB has prepared Action Plans on various activities for utilization of EC funds. The following Action Plans are under consideration of EC Project Appraisal Committee:

S. No.	Action Plan	Estimated Cost (INR in Crore)
1.	Framing of 36 Nos. of District Environmental Plan Covering all states of India	3.60
2.	Making of Air Pollution Awareness Videos/Animation for Mass Awareness	0.63
3.	Preliminary Study on Impact of Ecological Flows in Downstream of Reservoir (s) on Riparian Ecosystem (Aquatic Life) in the River Ganga from Origin till Unnao along-with Biomonitoring along the entire stretch of River Ganga till confluence at Bay of Bengal.	2.30
4.	Development of Water Quality Criteria & National Water Quality Index	0.40
5.	Development of state of art laboratory infrastructure/furniture including plinth mounted island benches for CPCB Regional Directorate Laboratory, Bhopal	0.46

3. Status on Utilization of Environmental Compensation Fund (NGT-25%) available with CPCB:

It is submitted that the Hon’ble NGT vide order dated 22.01.2019 in O.A. No 101/2019 in the matter of Central Pollution Control Board Vs. Assam State Pollution Control Board & Ors, has granted approval for utilization of 25% Environmental Compensation Fund (hereinafter referred to as EC Fund) for specified activities in line with “Guidelines for Utilization of EC Fund” prepared by CPCB.

In compliance of said order of Hon'ble NGT dated 22.01.2019, a separate dedicated account is being maintained by CPCB for receiving of EC (25%) fund. In this regard, CPCB also constituted an EC Project Appraisal Committee for utilization of EC fund. Recently, CPCB has re-constituted the said committee vide office order dated June 16, 2020 comprising of officials from CPCB, MoEF&CC, Department of Science and Technology and NEERI for evaluation and recommendation of projects proposals from CPCB/SPCBs/PCCs for financial assistance under EC fund.

CPCB so far organized ten (10) EC Project Appraisal Committee meetings for evaluations and recommendations of project proposals submitted by CPCB/SPCBs/PCC in line with "Guidelines for Utilization of EC Fund" prepared by CPCB. Status on proposals evaluated and recommended by the Committee for utilization of EC fund as below:

a) Project Proposals received by the EC Project Appraisal Committee

Items	No. of Proposals
(i) Total Proposals Received	80
(ii) Total Proposals Appraised	80
(iii) Proposals not considered / rejected / revised	47
(iv) Proposals Recommended & Approved	33

b) Number & type of project proposals recommended as per Guidelines for utilization of EC Fund

Type of Activities	No. of Proposals
(i) Strengthening of laboratory upgradation	9
(ii) Research & Development Projects	6
(iii) Follow-up for Hon'ble NGT Court cases	9
(iv) Inventorization sources of pollution	2
(v) IEC activities	2
(vi) Capacity building of CPCB/SPCBs/PCCs	2
(vii) Development Air & Water quality Monitoring & surveillance	3

c) EC fund utilization status

Components	Amount status (INR in Crore)
(i) EC Fund received (as NGT-25%) till date December, 2020	123.20
(ii) EC Fund (25%) released for 23 Project proposals	22.38
(iii) Committed expenditure for 11 Project proposals (Details is given at Annexure-IV)	65.32
(iv) Fund available under NGT-25% Account	~35.49
(v) Retain emergency fund	16.01
(vi) Fund available for funding of Project proposals	~19.48

4. Revised mechanism for Utilization of EC Fund available with CPCB

Based on the experience, it was felt necessary to revise the 100% funding to SPCBs/PCCs under EC fund from Central fund. Part contribution by SPCBs/PCCs may ensure their ownership and identification of meaning full proposals. Following fund sharing pattern has been recommended by the EC Project Appraisal Committee is submitted for kind information of Hon'ble NGT as below:

- a) 100% funding for CPCB all project proposals
- b) 100% funding to R & D projects, received from SPCBs/PCCs, with replicability in other areas
- c) Projects (other than R & D) received from SPCBs/PCCs (except NE-States/Weaker States); fund sharing will be on 60:40 ratio (i.e. CPCB 60%, SPCB/PCC 40%)
- d) Projects (other than R & D) from NE-SPCBs and Weaker SPCBs, fund sharing will be on 90:10 (i.e. CPCB- 90%, SPCB/PCC -10%)

Corrected on 27.07.2020

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 102/2019

(With report dated 11.06.2020)

Ashish Kumar Dixit

Applicant(s)

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 24.07.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant(s): Mr. Rahul Choudhary, Advocate

Respondent(s): Mr. Pradeep Misra, Mr. Daleep Dhyani, Advocates for UPPCB

ORDER

1. The Issue for consideration is the punitive action against illegal operation of marriage halls, nursing homes, clinics, hospitals, commercial complexes, hotels and other commercial establishments without requisite prior NOC/Consent to Operate from the Uttar Pradesh Pollution Control Board (UPPCB) in the Districts of Banda, Mahoba and Chitrakoot, in clear violation of the Air (Prevention and Control of Pollution) Act, 1981, the Water (Prevention and Control of Pollution) Act, 1974, the Environment (Protection) Act, 1986, Biomedical Waste Management Rules, 2016 and Solid Waste Management Rules, 2016. Some of the issues stand covered by order dated 23.07.2020 in *O.A No. 400/2017, Westend Green Farms Society v. Union of India & Ors.*

However, in view of earlier orders in the present matter, further order specific to the present matter has to be passed.

2. The matter was last considered on 15.07.2019 in the presence of the Member Secretary, UPPCB. His presence was required under the earlier order on account of inaction in dealing with large scale violations of environmental laws as mentioned in the said orders. The Tribunal observed:-

- “6. On being questioned, the Member Secretary states that **staff available and officers available are inadequate**. It is stated that a sum of Rs. 25 Crores is collected under the ‘Consent Head’ which is spent for salary. Further amount of Rs. 14 Crores towards environment restoration is available but there is no plan for utilizing the said amount. **The fact remains that the UPPCB is pleading incapacity to discharge its statutory responsibility even if it may result in lawlessness.**
7. The above sorry state of affairs must be set right and an important regulator meant for protection of environment and public health **cannot simply plead such incompetence**. A plan be prepared for utilizing the environment restoration fund with the approval of CPCB within one month. **The expenditure may include hiring of experts and consultants, expanding air and water quality monitoring network, procurement of scientific equipments, undertaking restitution remediation and specialized studies on contaminated sites so that there is effective oversight for enforcement of law. Under no circumstances these funds be spent on salaries, logistics etc.**
8. **Let the Chief Secretary, UP review the situation and furnish a report in the matter** within one month from today by e-mail at judicialngt@gov.in.

A further compliance report may be filed by the UPPCB before the next date by e-mail at judicial-ngt@gov.in.”

3. **No report has been furnished by the Chief Secretary, U.P in terms of the above direction.** The State PCB has filed its report on 11.06.2020 which is far from satisfactory.

4. The report of the State PCB proposes to spend the environment restoration fund *inter alia* on **establishment of pollution control rooms** which is in a way a capital investment. What is required in terms of orders of this Tribunal is to spend the environmental restoration fund for the purpose it is meant for, viz., for restoration of the environment such as strengthening vigilance mechanism, setting up of laboratories, for monitoring of environment, coordination with the District Magistrates to prepare District Environment Plans, hiring of experts and consultants, undertaking remediation and study of contaminated sites etc. We may recall observations of the Hon'ble Supreme Court in dealing with Compensatory Afforestation (Campa) Fund in T.N.Godavarman v. UOI, (2014) 6 SCC 150 that such funds be spent as per plan to be approved by the National Campa Advisory Council (NCAC) for purposes such funds are raised and not for governmental functions.

5. Accordingly, we direct the State PCB to revisit its plan. The CPCB may oversee preparation of such action plan in the light of earlier orders¹ of this Tribunal. The Chairman and Member Secretary may have a meeting (physical or online) with Chairman and Member Secretary of the State PCB within one month. Plan may be finalized, with the approval of CPCB, within two months. All other State PCBs and PCCs may also prepare similar action plans for restoration of environment and implementation of District Environment Plans, in coordination with CPCB. CPCB may also prepare such plan for utilization of funds

¹¶ 17(iii), Order dated 28.08.2019, OA 95/2018, Aryavart Foundation v. M/s Vapi Green Enviro Ltd. & Ors.

¶ 12, Order dated 06.08.2019, OA 681/2018, News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15"

¶ 12, Order dated 05.11.2019, OA 639/2018, Shailesh Singh v. State of Haryana & Ors.

¶ 33, Order dated 10.07.2019, OA 1038/2018, News Item published in "The Asian Age" Authored by Sanjay Kaw titled "CPCB to rank industrial units on pollution levels"

¶ 20(viii), Order dated 26.08.2019, OA 804/2017, Rajiv Narayan v. Union of India & Ors.

¶ 8 & 9, Order dated 15.07.2019, OA 710/2017, Shailesh Singh v. Sheela Hospital & Trauma Center

available with it. CPCB may file compliance report to this effect within four months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

A copy of this order be sent to the CPCB and the State PCB by email for compliance.

List for further consideration on 15.10.2020.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

July 24, 2020
Original Application No. 102/2019
AK

Annexure-II

Details of EC funds available with SPCBs/PCCs

[INR in Crore]

S. No.	SPCB/PCC	EC Funds available with SPCB/PCC
1.	Uttar Pradesh	23.40 (Action Plan Approved)
2.	Andaman & Nicobar	Not provided
3.	Andhra Pradesh	2.30
4.	Assam	0.04
5.	Bihar	22.13
6.	Chandigarh PCC	0.15
7.	Chhattisgarh ECB	0.71
8.	Himachal Pradesh	0.45
9.	Jammu & Kashmir	Not provided
10.	Kerala	0.49
11.	Meghalaya	0.04
12.	Mizoram	Nil
13.	Nagaland	Nil
14.	Pondicherry	Nil
15.	Sikkim	0.14
16.	Tamil Nadu	27.17
17.	MPPCB	9.18
18.	Gujarat	82.14
19.	Rajasthan	0.21

Status Report on Preparation of District Environment Plan

In Compliance to order dated 19.03.2020 of

Hon'ble National Green Tribunal

(in O.A. No. 360 of 2018 in the matter of Shree Nath Sharma vs. Union of India & Ors.)

28, January ,2021



Central Pollution Control Board, Delhi

Status Report on Preparation of District Environment Plan

1. Background

Hon'ble National Green Tribunal (herein after will be referred as Hon'ble NGT) heard Original Application of 360 of 2018 filed by Shree Nath Sharma versus Union of India & Ors. which was initiated by way of writ petition C.W.P. No. 065/96 before Hon'ble Rajasthan High Court with reference to pollution of Sujanganga River which is surrounded by a historical Fort. The Hon'ble High Court transferred the said writ petition to Hon'ble NGT.

Hon'ble Tribunal in its order dated 26.09.2019 passed following directions:

- To prepare District Environment Plan and State Environment Plan by State Government;
- To facilitate preparation of such District Environment Plan, it will be appropriate that CPCB prepares a Model/Models and places the same on its website which may be adopted with suitable changes as per local requirements for all Districts in the country and monitored by the Chief Secretaries with reports to the Tribunal in O.A. No. 606/2018.
- The Department of Environment of all States and Union Territories may collect such District Environment Plans of their respective States and finalize the 'State Environment Plan' covering the specific thematic areas referred in Para-7 including information as contained in Para-8 (of Orders dated 12/09/2019 in O.A. No. 606/2018) and template of Model/Models District Environment Plan provided by the CPCB.
- The action for preparation of State's Environment Plan shall be monitored by the respective Chief Secretaries of States and Administration of UTs. Let this action be completed by 15.12.2019 and compliance be reported to the Tribunal by 31.12.2019.
- Based on States and UTs Environment Plans, MoEF&CC and CPCB shall prepare country's Environment Plan accordingly. Let the Secretary, MoEF&CC and Chairman, CPCB steer the preparation of country's Environment Plan. Let their action be completed by 31.01.2020 and compliance be reported to the Tribunal by 15.02.2020.

A copy of afore-said Hon'ble NGT order dated 26.09.2019 is enclosed at **Annexure-I**.

2. Status of Preparation of District Environmental Plans

(i.) Hon'ble Tribunal heard the matter of O.A. No. 360 of 2018 on 19.03.2020 directed the following:

- CPCB shall prepare one District Environment Plan for one District in each State/UT;
- State Government and District Magistrate shall assist CPCB in preparing DEP;
- For remaining Districts, State shall refer the model DEP prepared by CPCB.

(ii.) Hon'ble NGT has referred the matter regarding preparation of District Environmental Plan while hearing of the Original Application of 710 of 2017 on 20.07.2020, wherein the following order was passed:

"We also reiterate earlier direction for constitution of District Planning Committees to monitor District Environment plans covering important environmental issues. Monitoring at District level may go long way in protection of environment and public health and compliance of Constitutional mandate. It will be appreciable that the State PCBs/PCCs collect information on the subject from the District Magistrates and furnish reports in this regard to the CPCB".

3. Action taken by CPCB

(i) In compliance to the directions from Hon'ble NGT, CPCB has prepared a template for model District Environment Plan, which provides data sheets to capture all relevant information pertaining to seven following thematic areas:

1. Waste Management
 - a) Solid Waste
 - b) Biomedical waste
 - c) Construction and Demolition Waste
 - d) Hazardous Wastes
 - e) Electronic Waste (E-Waste)
 - f) Plastic Waste
2. Water Quality Management
3. Ambient Air Quality
4. Domestic Sewage
5. Industrial Wastewater
6. Mining Activity
7. Noise Pollution

Data templates have been circulated to all Districts to capture information related to key parameters essential for preparing environment management plan. These

data templates cover 7 thematic areas by capturing basic information on 64 action areas with about 200 data points, which covers essential information required for preparing District Environment Management Plan. A copy of data template for DEP prepared by CPCB is given at Annexure II.

- (ii) Above template has been uploaded on CPCB website and was forwarded to every District Magistrates and Chief Secretaries to ensure preparation of District Environment Plan.
- (iii) CPCB vide letters dated 20.11.2019 requested all State Pollution Control Boards (herein after will be referred as SPCBs) / Pollution Control Committees (hereinafter will be called as PCCs) and Principal Secretary, Environment Department of every State/UT to coordinate the above matter with District Magistrates and for submission of SEP within stipulated time so that CPCB can compile the same to prepare National Environment Plan (herein will be referred as NEP). Copy of said CPCB letter dated 20.11.2019 is enclosed at **Annexure III**.
- (iv) CPCB issued a reminder letter dated 10/01/2020 to Principal Secretaries of States / UTs requesting submission of SEPs. Copy of said CPCB letter is enclosed at **Annexure IV**.
- (v) Further, CPCB has short-listed one District in each State and Union Territory to prepare model DEP which can be further replicated for other Districts. CPCB vide letter dated 05.08.2020 informed detail of District with State Environment Department and requested to give the data as per the data template prepared by CPCB. Copy of letter dated 05.08.2020 and list of Districts shortlisted by CPCB is given at **Annexure V and Annexure VI** respectively.
- (vi) Further, CPCB vide letters dated 14.10.2020 and 20.11.2020 requested concerned District Magistrates to share the desired data required for preparation of DEP. Copies of said letter dated 14.10.2020 given at **Annexure VII and Annexure VIII**. CPCB has also requested technical cum financial proposals form institutions such as NITs, IIT and NPC for preparation of DEPs for selected Districts.

(vii) There has been delay in receipt of DEPs from the States, as most of the DEPs received after October, 2020. Further some of the DEPs received from States have incomplete data while other DEPs are not in the form of actionable or implementable plans.

(viii) CPCB is also reviewing District Environment Plan for 05 Districts having different land-use activity such as districts with forest cover, industrial activities, largely urban, tourist places, and semi urban. These DEPs are being verified to ensure that the plans cover the thematic areas adequately and with relevant action points and may be treated as model DEP for reference of other States and UTs. The following 05 Districts were selected to review the DEPs:

- Baharaich, Uttar Pradesh (Semi-urban)
- Bokaro, Jharkhand (industrial city)
- Pune, Maharashtra (Urban)
- Chamrajnagar, Karnataka (hilly - forest area)
- Panchkula, Haryana (Tourism)

4. Status of Compliance by States and Union Territories

(i.) In compliance to Orders of Hon'ble NGT dated 26/09/2019 and 20/07/2020, 29 States/UTs have informed that they have prepared of 220 District Environmental Plans out of 739 Districts. A consolidated table for State-wise details on preparation of District Environment Plan is given below.

S.No.	Name of State	No. of District	No. of DEPs prepared	Name of District for which DEP is prepared	No. of Monitoring Committees constituted
1	Andaman & Nicobar	3	Not Prepared	Reported as under preparation	Information not available
2	Assam	34	3	Dhemaji, Dhubri, Lakhimpur	2
3	Andhra Pradesh	13	1	Srikakulam. Individual DEPs not prepared for other Districts, however SEP prepared	1
4	Arunachal Pradesh	25	Not Prepared	-	Information not available

S.No.	Name of State	No. of District	No. of DEPs prepared	Name of District for which DEP is prepared	No. of Monitoring Committees constituted
5	Bihar	38	1	Sheikhpura	Information not available
6	Chandigarh	1	1	Chandigarh	Information not available
7	Chhattisgarh	28	1	Surguja SEP Prepared	Information not available
8	DD & DNH	3	1	Daman	Information not available
9	Delhi	11	1	South West Delhi	Information not available
10	Goa	2	1	South Goa. However copy of DEP not received by CPCB	1
11	Gujarat	33	2	Narmada (Rajpipla), Banaskantha (Palanpur)	2
12	Haryana	22	17	Ambala, Charkhi, Dadri, Faridabad, Fatehabad, Hisar, Jhajjar, Jind, Kaithal, Karnal, Nuh, Palwal, Panchkula, Panipat, Rewari, Rohtak, Sirsa, Sonipat However, DEP not received by CPCB	17
13	Himachal Pradesh	12	12	Bilaspur, Chamba, Hamirpur, Kangra, Kinnaur, Kullu, Lahaul & Spiti, Mandi, Shimla,, Sirmaur (Sirmour), Solan, Una	12
14	Jammu & Kashmir	20	6	Jammu, Bandipore, Doda, Ganderbal, Srinagar, Udhampur	1
15	Jharkhand	24	2	Bokaro, Godda However, DEP not received by CPCB	2

S.No.	Name of State	No. of District	No. of DEPs prepared	Name of District for which DEP is prepared	No. of Monitoring Committees constituted
16	Karnataka	31	31	Bagalkot, Ballari (Bellary), Belagavi (Belgaum), Bengaluru (Bangalore), Rural Bengaluru (Bangalore), Urban Bidar, Bijapur, Chamarajanagar, Chikballapur, Chikkamagaluru (Chikmagalur), Chitradurga, Dakshina Kannada, , Davangere, Dharwad, Gadag, Hassan, Haveri, Kalaburagi (Gulbarga), Kodagu, Kolar, Koppal, Mandya, Mysuru (Mysore), Raichur, Ramanagara, Shivamogga (Shimoga), Tumakuru (Tumkur), Udupi, Uttara Kannada (Karwar), Vijayapura (Bijapur), Yadgir Copy of only Kodugu DEP received.	31
17	Kerala	14	1	Wayanad	Information not available
18	Lakshadweep	1	1	Lakshadweep	1
19	Madhya Pradesh	55	52	Agar Malwa, Alirajpur, Anuppur, Ashoknagar, Balaghat, Barwani, Betul, Bhind, Bhopal, Burhanpur, Chhatarpur, Chhindwara, Damoh, Datia, Dewas, Dhar, Dindori, Guna, Gwalior, Harda, Hoshangabad, Indore, Jabalpur, Jhabua, Katni, Khandwa, Khargone, Mandla, Mandsaur, Morena, Narsinghpur,	7

S.No.	Name of State	No. of District	No. of DEPs prepared	Name of District for which DEP is prepared	No. of Monitoring Committees constituted
				Neemuch, Niwari, Panna, Raisen, Rajgarh, Ratlam, Rewa, Sagar, Satna, Sehore, Seoni, Shahdol, Shajapur, Sheopur, Shivpuri, Sidhi, Singrauli, Tikamgarh, Ujjain, Umaria, Vidisha Copies of only 6 DEPs received.	
20	Maharashtra	36	36	Ahmednagar, Akola, Amravati, Aurangabad, Beed, Bhandara, Buldhana, Chandrapur, Dhule, Gadchiroli, Gondia, Hingoli, Jalgaon, Jalna, Kolhapur, Latur, Mumbai City, Mumbai, Suburban, Nagpur, Nanded, Nandurbar, Nashik, Osmanabad, Palghar, Parbhani, Pune, Raigad, Ratnagiri, Sangli, Satara, Sindhudurg, Solapur, Thane, Wardha, Washim, Yavatmal	36
21	Manipur	16	1	Imphal East	1
22	Meghalaya	11	2	South Garo Hills, West Garo Hills	2
23	Mizoram	11			
24	Nagaland	12	1	Kohima However, copy of DEP not received by CPCB	Information not available
25	Odisha	30	2	Khordha, Ganjam Copy of only Khordha DEP received	1
26	Puducherry	4	4	Karaikal, Mahe, Puducherry, Yanam	4
27	Punjab	22	1	Sangrur	Information not available

S.No.	Name of State	No. of District	No. of DEPs prepared	Name of District for which DEP is prepared	No. of Monitoring Committees constituted
28	Rajasthan	33	1	Bharatpur	Information not available
29	Sikkim	4			
30	Tamil Nadu	38	37	Ariyalur, Chengalpattu, Chennai, Coimbatore, Cuddalore, Dharmapuri, Dindigul, Erode, Kallakurichi, Kanchipuram, Kanyakumari, Karur, Krishnagiri, Madurai, Nagapattinam, Namakkal, Nilgiris, Perambalur, Pudukkottai, Ramanathapuram, Ranipet, Salem, Sivaganga, Tenkasi, Thanjavur, Theni, Thoothukudi (Tuticorin), Tiruchirappalli, Tirunelveli, Tirupathur, Tiruppur, Tiruvallur, Tiruvannamalai, Tiruvarur, Vellore, Viluppuram, Virudhunagar	Information not available
31	Telangana	33	Not Prepared		Information not available
32	Tripura	8	0	Individual DEPs not prepared, but SEP integrated with DEPs	8
33	Uttarakhand	13	Not prepared	Not prepared	Information not available
34	Uttar Pradesh	75	1	Bahraich	1
35	West Bengal	23	0	Individual DEPs not prepared. However, SEP integrated with 23 DEPs prepared	23
	Total	739	220		153

(ii.) CPCB has received copies of 115 District Environment Plans from 25 no. of States and Union Territories namely Assam (02 DEPs), Andhra Pradesh (01 DEPs), Bihar (01 DEP),

Chandigarh (01 DEP), Chhattisgarh (01 DEP), Daman & Diu (01 DEP), Delhi (01 DEP), Gujarat (01 DEP), Himachal Pradesh (12 DEPs), J & K (01 DEP), Karnataka (01 DEP), Kerala (01 DEP), Lakshadweep (01 DEP), Madhya Pradesh (06 DEPs), Maharashtra (36 DEPs), Manipur (01 DEP), Meghalaya (02 DEPs), Odisha (01 DEP), Puducherry (04 DEPs), Punjab (01 DEP), Rajasthan (01 DEP), Tamil Nadu (37 DEPs), Tripura (No DEPs, SEP integrated with 08 DEPs), Uttar Pradesh (01 DEP) and West Bengal (No DEPs, SEP integrated with 23 DEPs).

- (iii.) Copies of remaining 105 DEPs from 10 States namely Assam (1), Haryana (17), Nagaland (10), Goa (1), Jharkhand (2), J&K (5), Gujarat (1), Karnataka (30), MP (46) and Odisha (1) have not yet received by CPCB.
- (iv.) Telangana, Uttarakhand, Arunachal, Mizoram and Sikkim States have not yet submitted any information about DEPs. Andaman and Nicobar Islands informed that preparation of DEP is under progress.
- (v.) States namely Andhra Pradesh, Tripura, Chhattisgarh and West Bengal have also submitted State Environment Plans.
- (vi.) As per the assessment made by CPCB, it is observed that District / UT Environment Plan prepared by Chandigarh, UT Environment Department is satisfactory, as it covers all thematic areas including action plan along with timelines for respective implementing agencies. Further, the State Environmental Plan (SEP) prepared by West Bengal State is also satisfactory, wherein the district level plans and action points are comprehensively addressed.

5. Proposed Follow-up Action

- (i) Since State have already prepared 220 DEPs, it is submitted that, these plans may be implemented by respective States after verification to ensure all the thematic points are adequately covered as per data templates and time-bound action plans are identified with respective agencies at District and State level. These Plans also need to be integrated with State Environment Plans. State may also take help of any expert agency or institution to streamline all DEPs. Adequate budgetary provision may be made by States for preparation of DEPs and SEPs.

- (ii) 5 selected DEPs for 5 Districts namely Baharaich, UP; Bokaro, Jharkhand; Pune, Maharashtra; Chamrajnagar, Karnataka; and Panchkula, Haryana to be verified and improved by CPCB in 03 months and the same may be shared with every State and UT as model DEPs for information and reference of other Districts.
- (iii) States namely Andaman and Nicobar Islands, Telangana, Uttarakhand, Arunachal, Mizoram and Sikkim, including the other States who have not yet completed DEPs all Districts may complete the same in time bound manner

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Annexure – IV

Committed Expenditure (Recommended by EC Committee & Approved by Competent Authority, CPCB)

S. No.	Title of the Project	Proposals Received From	Total Financial Sanction	Committed Expenditure (INR in Crore)
1.	Strengthening and Upgradation Laboratories of CPCB & RDs	CPCB	81.37 (for 5yrs i.e. 2019-2024)	32.15
2.	Upgradation of the central laboratory of pollution control board, Assam	Assam SPCB	4.92	1.48 (pending amount i.e. 30%, yet to be released soon)
3.	Inventorization of salt generated from CETPs of Textile & tannery sector and status of management in the state of Tamil Nadu (in house)	CPCB	0.12	0.12
4.	Status of secured land-fills (SLF) maintained by individual industries and CETPS in Tamil Nadu and assessment of ground water quality around SLF (New)	CPCB	0.06	0.06
5.	Random verification of annual inventory report on hazardous waste management submitted by SPCBs/PCCs	CPCB	2	2
6.	Inspection of 389 GPIs discharging in Hindon Sub basin through third party by 7 technical institutes along with concerned SPCBs (Phase 1 (48 GPIs) is proposed to cover under EC fund	CPCB	0.27 (12.74 lakh released)	0.14
7.	Assessment of Air, Water, and Soil Quality in Baghjan Oil Blow out the site & its Vicinity, Tinsukia, Assam	CPCB	0.81	0.81
8.	Setting up Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in Non-Attainment Cities (NAC) in the country	CPCB	25	25
9.	Inventorization of Hazardous Wastes Generating Units in Nagaland	Nagaland SPCB	0.14	0.14

10.	Information, Education, and Communication (IEC) Activities in Nagaland State.	Nagaland SPCB	0.27	0.27
11.	Upgradation of Laboratories with IT enabled Services.	CPCB	3.13	3.13
12.	Assessment of Env. Carrying Capacity of Eco-Sensitive Zones: Sanjay Gandhi National Park Mumbai	CPCB	0.058	0.017 (pending amount i.e. 40%, yet to be released soon)
GRAND TOTAL – Rs. Sixty Five Crore Thirty Two Lakhs Only				Rs. 65.32